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HYDERABAD, SATURDAY, OCTOBER 15, 2022.

NOTIFICATIONS RELATING TO THE ADMINISTRATION
OF PANCHAYAT RAJ

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TELANGANA STATE ELECTION COMMISSION

POLITICAL PARTIES – REGISTRATION OF "MANA PARTY".

Order No. 917/TSEC-L/2018 :- Sri Vaddepally Pentaiah, President of proposed "**Mana Party**" has applied for registration of his political party under the Registration of Political Parties and Allotment of Symbols Order, 2018 with the Telangana State Election Commission on 31-10-2018.

2. The Commission set in motion the process of registration of the "**Mana Party**" as per the provisions of Symbols Order, 2018, by directing the Party to publish a public notice calling for objections from the general public for registration of the said political party. The Party has published a notice in two daily news papers, i.e., "Andhrajyothi" Telugu daily news paper and "Siasath" Urdu daily news paper, both dated: 14.09.2022.

3. Further the Commission has hosted the notice in the TSEC web portal on 15.09.2022 and also published in the extra ordinary issue of Telangana Gazette No.35, dtd: 19.09.2022 calling for objections if any from the general public or any political party for registration of "**Mana Party**" with the TSEC.

4. The Commission has not received any objections within stipulated time for registration of "**Mana Party**" as a political party in response to the public notice.

5. Now, therefore, in exercise of the powers conferred under Article 243K of the Constitution of India and Paragraph 3 in Part II of the Registration of Political Parties and Allotment of Symbols Order, 2018, the Telangana State Election Commission, hereby, registers the "**Mana Party**" as a political party without a reserved symbol. The registration shall not entitle the party for reservation of any exclusive symbol for it. However, the candidates duly setup by this party in local body elections (held on party basis) will be entitled to preferential treatment over independent candidates in allotment of free symbols under paragraph 5A(a) of the Registration of Political Parties and Allotment of Symbols Order, 2018.

6. Under paragraph 3(8)(a), (b), (c), (d) and (e) of the Symbols Order, 2018, the party shall

- communicate to the Commission, without delay, any change in its name, head office, office-bearers, address or in any other material information.
- maintain true accounts of its income and expenditure, and particularly maintain separate accounts for the expenditure incurred in connection with local body elections, indicating details of the expenditure incurred on the general publicity of the party, and candidate-wise expenditure incurred for promoting the election of specific candidates set up or supported by the party in various elections to local bodies;
- maintain accounts and copy of the annual audited accounts along with a copy of the income-tax returns, if any filed under the law for the relevant financial year and shall submit that copy in the office of the Commission within a period of six months after the end of the relevant financial year, even if it is "NIL" it has to be audited and submitted as "NIL";
- observe the provision of the Model Code of Conduct for Local Body Elections issued by the Commission;
- follow or carry out the lawful directions and instructions of the Commission, given from time to time, with a view to furthering the conduct of free, fair and peaceful elections or safeguarding the interests of the general public and electorate in particular.

(BY ORDER AND IN THE NAME OF THE STATE ELECTION COMMISSIONER)

Hyderabad,
13-10-2022.

M. ASHOK KUMAR,
Secretary.